

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. IA 347/2021- 45(1) IA 1842/2020- 60(5) MA 3768/2019- 60(5)
IA 109/2022- 60(5) IA 369/2022- 60(5) IA 2002/2020- 60(5)
IA 1393/2022- 60(5) IA 2544/2022- Rule 11
In C.P (IB) 2285(MB)2018

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2023**

NAME OF THE PARTIES: IA 347/2021 Mr. Hasti Mal Kachhara
V/s
Mr. Narendrakumar Deokaranji Bhoot

IA 1842/2020 Mr. Hasti Mal Kachhara
V/s
Maharashtra State Electricity
Distribution Company Ltd

MA 3768/2019 Mr. Hasti Mal
Kachhara

IA 109/2022 Narendera Solvex Private
Limited
V/s
Hasti Mal Kachhara RP

IA 1393/2022 Phoenix Arc Pvt Ltd
V/s
Monitoring Committee Represented by
Mr Hasti Mal Kacchara (Independent
Member and Chairman)
IN THE MATTER OF
Phoenix Arc Pvt. Ltd.
V/s
Deegeee Cotsyn Pvt. Ltd

APPEARANCE :

FOR THE APPLICANT IN IA 1393/2022 : Adv. Rahul Bhavsar

FOR THE SUCCESSFUL RESOLUTION APPLICANT : Adv. Suyesha Kakarla

Section: 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Virtual Hearing (VC). The matter could not be taken up due to paucity of time. List the matter on **27.04.2023** for hearing.

Sd/-
ANURADHA BHATIA
Member (Technical)
09.03.2023
Sushil

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)